

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T. C.P No.28/(MAH)/2015
CA No.

CORAM:



Present: SHRI M. K. SHRAWAT
MEMBER (J)

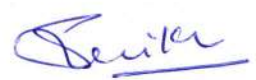
ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 08.03.2017

NAME OF THE PARTIES: Mr. Kailash Ramchand Dewani
V/s.
M/s. SNT Controls Limited

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1.	B.B. Parikh Dr. Deepak Mahesh	Adversus for petitioners	 
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2.	Saa. Shaikh	Advocate for Respondent	
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ORDER

TCP No.28/397-398/CLB/MB/MAH/2015

1. The Learned Counsel of both the sides are present.
2. In Reply/Counter to the Additional Affidavit of the Petitioner, the Respondents have served a copy of the same by hand to the Petitioner in the Court itself.
3. The Petitioner can file a Rejoinder on or before 20.03.2017, if deem fit. Needless to mention a copy in advance to the other side.
4. Since the pleadings are complete, hence the Petition is now enlisted for final hearing on **12th April, 2017**. Date is communicated to both the sides.

08.03.2017.

sd/-
M.K. SHRAWAT.
MEMBER (JUDICIAL)